

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3025/2006

(From the judgement and order dated 19/05/2006 in BA No. 448/2006 & the order dt.1.6.2006 in CRLM

No. 8142/2006 in BA No.448/2006 of The HIGH COURT OF DELHI AT N. DELHI)

JITENDER MITTAL @ GAGAN

Petitioner(s)

VERSUS

STATE OF NCT,DELHI

Respondent(s)

(With appln(s) for ex-Parte stay and exemption from filing c/c of the impugned Judgment)

Date: 30/06/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

(VACATION BENCH)

For Petitioner(s)

Mr.S.D.Singh, Adv.

Mr.Vijay Kumar, Adv.

Mr. Vishwajit Singh,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice to the respondent.

In the meanwhile, if the petitioner is arrested, he shall be released on bail

to the satisfaction

of the Investigating Officer of this case, P.S.Nangloi, Delhi.

The condition imposed by the court ordering payment of Rs.2,00,000/- shall stand stayed in

the meanwhile.

( Satish K. Yadav )

Court Master

( Phoolan Wati Arora )

Court Master